

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.061/01550/2018**

**Chandigarh, this the 24<sup>th</sup> day of December, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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...

1. Gandhi Ram, aged 45 years, S/o Late Sh. Jarmo Ram, working as Library Information Assistant, O/o Dy. Director General, Geological Survey of India, State Unit, J&K, Yard No.2, Transport Nagar, Narwal, Jammu, R/o House No.47, Sector-D, Sainik Colony, Jammu-180011.
2. Subhash Chand, aged about 39 years, S/o Sh. Roshan Lal, working as Library Information Assistant, O/o Geological Survey of India, State Unit Punjab, Haryana and Himachal Pradesh, Plot No.3, Dakshin Marg, Sector-33B, Chandigarh, R/o House No.1130F, Sector-7B, Chandigarh-160007, (Group-C).

**....APPLICANTS**

**(Present: Mr. Sandeep Siwatch, Advocate)**

**VERSUS**

1. Union of India through the Secretary, Government of India, Ministry of Mines, 3<sup>rd</sup> Floor, 'A' wing, Shastri Bhawan, New Delhi-110001.
2. Director General, Geological Survey of India, 27, Jawaharlal Nehru Road, Kolkata-700016.
3. Deputy Director General, Geological Survey of India, State Unit, J&K, Yard No.2, Transport Nagar, Narwal, Jammu-180006.
4. Deputy Director, Geological Survey of India, State Unit Punjab, Haryana and Himachal Pradesh, Plot No.3, Dakshin Marg, Sector-33B, Chandigarh-160020.

**....RESPONDENTS**

**(Present: Mr. Sanjay Goayl, Advocate)**

**ORDER (Oral)  
SANJEEV KAUSHIK, MEMBER (J)**

**MA No. 061/02021/2018**

For the reasons stated therein, the MA is allowed and the applicants are allowed to join together to file this single O.A.

**O.A.**

1. Heard.

2. In the present O.A., the applicants are aggrieved against the inaction of the respondents with regard to their prayer for grant of benefit arising out of a decision dated 09.02.2010 of the Jaipur Bench of the Tribunal in O.A. NO. 436/2005 titled Rajeev Pareek and Others Vs. Union of India and Others, further upheld by the High Court of Rajasthan at Jaipur. They have sought issuance of a direction to the respondents to take a call on their representations dated 30.05.2018 and 05.06.2018.

3. Learned counsel for the applicants submitted that the similarly situated draftsman, who were applicants in the aforementioned case, have been granted the benefit of pay scale of Rs.5000-800 w.e.f. 01.01.1996. The applicants submitted representations dated 30.05.2018 and 05.06.2018, which have not been decided by the respondents till date. Therefore, a direction be issued to the respondents to consider and decide the representations of the applicants, in view of the law laid down in the case of Rajeev Pareek (supra), within a reasonable period.

4. Issue notice to the respondents.

5. At this stage, Mr. Sanjay Goyal, Advocate, appears and accepts notice on their behalf. He does not object to the disposal of the O.A., in the above terms.

6. In view of the ad-idem between the learned counsel for the parties, the O.A. is disposed of with a direction to the Competent Authority amongst the respondents to take a call on the indicated representations of the applicants in view of the law relied upon by them, within a period of two months from the date of receipt of a certified copy of this order. If upon such consideration, the applicants are found similarly situated to the applicants in the

relied upon cases, the relevant benefits be extended them, otherwise a speaking and reasoned order be passed on their claim.

7. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case. No costs.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 24.12.2018**

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